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O.A.253/89.

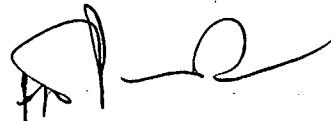
Date : 9.4.1990.

Mr. D.V. Gangal, Advocate appears for the applicant.

Mr. V.M. Bhandre, Advocate for Mr. P.M. Pradhan, Counsel appears for the Respondents.

At the request of Mr. Gangal adjourned to 13-6-1990 for filing rejoinder.

No notice to either side.



Dy. Registrar.

O.A.253/89.

Date : 13.6.1990.

None present for the applicant.

Mr. V.M. Pradhan, Advocate for Mr. P.M. Pradhan, Counsel appears for Respondents. Mr. Gangal, Advocate for the applicant was to file his rejoinder today but he has not filed rejoinder.

Since the reply of Respondents has been filed in the matter, the matter has become ready for hearing. However, it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is, therefore, kept on Sine-die list.

Mr. Pradhan says that at the time of fixing the date of hearing notice may be issued to Respondent No. 2. Notice may also be issued to the applicant.


Dy. Registrar.

Recd. Rejoinder from
the applicant by hand.
on 31/7/90.


Dy. Registrar.

JMP No. 218/91
for early hearing,
fixed on 22/3/91.

See
15/3/91

Dated : 22/3/91

Misc. Petition No. 218/91 is
for early hearing is allowed.

fix the case for final
hearing on 12/8/91.


U.C.

(U.C. SRIVASTAVA)
V/C.

⑥ Dated 12/8/91
Applicant by Mr. Gangal
Respondents by Mr. V.M. Bodhankar
By consent adjourned to
29/8/91 for hearing

(M.Y. Patilkar) (U.C. Srinivasan)
M(A) (V.C.)

Dated 29-8-91

1. Applicant by Mr. D.V. Gangal.
Respondents by Mr. V.M. Bodhankar holding
the brief of Mr. P.M. Bodhankar. ~~Registers~~
Mr. Bodhankar prays for an
adjournment, to which
Mr. Gangal has no objection
So to 4-11-91 for final hearing.

T.C. Reddy P.S. Chaudhury
(T.C. Reddy) (P.S. Chaudhury)
M(T) M(A)

Per Tribunal Date: 4/11/91
Applicant in person / by ~~Advocate~~
Advocate / Respondent by P.M. Bodhankar
Counsel. As registered by Mr. Bodhankar
The matter adjourned to 29/11/91
for final hearing

f. b/sy
Dy. Registrar

3/11/91 Per Tribunal Date: 29/11/91
Applicant in person / by None
Advocate / Respondent by V.M. Bodhankar for Mr.
Counsel P.M. Bodhankar
The matter adjourned to 3/11/92
for final hearing

f. b/sy
Dy. Registrar

MP No 999/91
fixed for next
- drawn on 2/1/92
(Final hearing)

Dated: 21/1/92.

This ~~no~~ M.P. No. 999/91 is
for withdrawal of the O.P. The
~~relief~~ relief has already been
granted to the applicant.
He would like to withdraw the
same.

The original Application
is accordingly dismissed as
withdrawn.

~~order/Judgement despatched
to Applicant/Respondent (s)
on 29.1.92~~

*Amrit
21/1/92*

lf *ur*
(M.Y. Patolkar) (V.C. Srivastava)
M(A) V/C.